

-CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1180/2020

Date of order: 25.01.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Pradip Kumar Sen, son of late Dhirendra Nath Sen, retired L.D. Clerk, Port Health Organization, Ministry of Health and Family Welfare, Govt. of India, having its office at Marine House, Post Office & Police Station-Hastings, Kolkata-700022 & residing At 3 No. Chandigarh, Ward No. 6, Madhyamgram Bazar, Post Office & Police Station- Madhyamgram, Kolkata- 700130, District- North 24 Parganas.

.....Applicant.

-versus-

1. The Directorate General of Health Services, Ministry of Health & Family Welfare, Govt. Of India, having its office at Room No. 446-A 1, Nirman Bhawan, New Delhi- 110001.

2. The Port Health Officer, Port Health Organization, Ministry of Health & Family Welfare, Govt. of India, having its office at Marine House, Post office & Police Station-Hastings, Kolkata- 700022.

.....Respondents.

For the Applicant : None

For the Respondents : None

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Since none appears on behalf of the applicant, we invoke Rule 15(1) of CAT (Procedure) Rules, 1987.

2. The applicant has been filed this OA to seek the following reliefs:

"8(a) A mandatory order be passed directing the Respondent Authorities their men, agents, subordinates and each one of them particularly the Directorate General of Health Services, Ministry of Health and Family Welfare, Govt. of India, Respondent no. 1 herein being the Appellate Authority to forthwith dispose of the statutory appeal dated 22nd May, 2019 filed by the Applicant herein being Annexure "A-4" to this Original Application within a specified period of time upon granting necessary opportunity of hearing to the parties concerned.
(b) To pass such other or further order or orders as your Lordships may deem fit and proper."

3. Since the statutory appeal preferred by the applicant before the Director General of Health Services is pending for consideration, therefore, without entering into the merit of this matter we direct the said authority to consider and dispose it off, within a period of 3 months, in accordance with law, with a reasoned and speaking order.

4. Thus the OA would stand disposed of. No costs.



Dr. Nandita Chatterjee
Member (A)

(Bidisha Banerjee)
Member (J)

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